

Crd. Min. (B) Case no. 266/2022

21/07/2022 Ld. Advocate for the accused  
Debarun Urang is present and  
he is heard on the bail  
application filed for the accused  
Debarun Urang in connection with  
Cohort P.S. case no. 190/2021 (Sessions  
Case no. 113/2021) vs 302 of IPC.  
Ld. Add. P.P. is also heard on the bail prayer.  
The record of Sessions Case no.  
113/2021 shows that charge vs  
302 of IPC has already been  
framed against the accused and  
the case has been pending in  
evidence stage. The accusation  
against the accused is that  
he pushed one child named  
Anyam Urang (aged 12 years)  
into a pond as a result of  
which the said child died due  
to drowning. Till date one  
witness (informant) has been  
examined by the Prosecution.  
No matter the accused has  
been in jail custody since  
29/06/2021, but I am not

21/07/2022  
(contd)

inclined to release him on bail at this stage of the trial. There are material witnesses to be examined in the case, and among them there are two child witnesses, namely Soujib Urang and Bijash Urang, whose statements u/s 164 Cr.P.C. were also recorded. There is possibility of tampering with the child witnesses if the accused is ~~also~~<sup>is</sup> released on bail at this stage. Therefore, granting of bail to the accused at this stage, when the said ~~at~~ child witnesses are ~~left~~<sup>yet</sup> to be examined, is not felt justified. ~~Therefore~~<sup>is</sup>

In view of what is stated above, the bail prayer for the accused Debarun Urang stands rejected at this stage.

This Cr. Min. (B) Case is accordingly disposed of.